

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****APPEAL NO. 197 OF 2017 & IA NO. 501 OF 2017
AND
APPEAL NO. 233 OF 2017 & IA NO. 578 OF 2017****Dated: 27th September, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:****APPEAL NO. 197 OF 2017 & IA NO. 501 OF 2017**

Jodhpur Vidyut Vitran Nigam Limited	...	Appellant(s)
Vs.		
Tirupati Fibers & Industries Ltd. & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg
Counsel for the Respondent(s)	:	Mr. Purti Marwaha Gupta Mr. C. S. Chauhan for R-1 Mr. Pradeep Misra for R-2 Mr. Raj Kumar Mehta Ms. Himanshi Andley for R-3

APPEAL NO. 233 OF 2017 & IA NO. 578 OF 2017

Jodhpur Vidyut Vitran Nigam Limited	...	Appellant(s)
Vs.		
Ultratech Cement Limited & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg
Counsel for the Respondent(s)	:	Mr. P. N. Bhandari for R-1

Mr. Pradeep Misra for R-2

Mr. R. K. Mehta

Ms. Himanshi Andley for R-3

ORDER

Admit. Learned counsel for the State Commission states that the State Commission does not wish to file any reply. Learned counsel for the other respondents seek three weeks time to file reply to the I.A. They may file the same on or before 23.10.2017 after serving copy on the other side. Rejoinder, if any, may be filed within one week thereafter.

List the I.A. Nos. 501 of 2017 & 578 of 2017 (Appls. for stay) on **13.11.2017.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson